



**Central Administrative Tribunal
Jammu Bench, Jammu**

T.A. No.62/3053/2020

This the 2nd day of November, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

1. Tawheeda Bashir, Aged about 30 years, D/o Bashir Ahmad Bhat. R/o New Colony, Chatloora, Rafiabad, Baramulla.
2. Atika Akhter, Aged about 30 years, D/o Abdul Ghani Bhat., R/o Bhat Mohalla Kangroosa Rafiabad Baramulla.
3. Praveeza Bano, Aged about 30 years, D/o Abdul Aziz Malik, R/o Waripora Rafiabad Rafiabad.
4. Shameema Begum Aged about 33 Years, W/o Mohammad Shafi Malla, R/o Sarip0ora Rafiabad, Baramulla.

...Applicant

(By Advocate : None)

Versus

1. State of J&K through Commissioner-Secretary to Govt. Social Welfare Department Civil Secretariat, Srinagar / Jammu.
2. Director Social Welfare Department, Kashmir, Srinagar.
3. Deputy Director, Social Welfare Department, Kashmir, Srinagar.
4. District Social Welfare Officer, Baramulla.
5. CDPO (Chief Development Project Officer) (ICDS), Rafiabad, Rohama.



6. Shagufta Shanaz, D/o Mohd. Syed Shah, (R/o Chatloora Rafiabad), Present R/o Anantnag Kashmir.
7. Zia Begum, W/o Mohd Ashraf Mir, R/o Kangroosa Rafiabad.
8. Tahmeena, D/o Gh Muhammad Malik R/o Waripora Rafiabad.
9. Shagufta Jabeen, D/o Abdul Rehman, R/o Waripora Rafiabad.
10. Rukhsana Yusuf Malik D/o Mohammad Yousf Mali,k R/o Saripora, Rafiabad, Baramulla.

...Respondents

(By Advocate : Mr. Rajesh Thapa, DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the Bar that since the case pertains to Anganwari worker, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.

2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain



any petition related to any service dispute of the Anganwari workers.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 03.12.2020.

(Anand Mathur)
Member (A)
Piyush

(Rakesh Sagar Jain)
Member (J)